

Open Court
R.R

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH: ALLAHABAD**

ORIGINAL APPLICATION NO. 864 OF 2006

ALLAHABAD THIS THE **28th DAY OF AUGUST, 2006**

HON'BLE MR. A. K. SINGH, MEMBER-A

Naripat Pal, S/o Sri Shyam Bihari Pal, R/o Village
Prithvipura, Tehsil Naugav, District Chhatarpur
(M.P.)

.....Applicant

By Applicant: Shri Niraj Tripathi

Versus

1. Union of India through its Secretary, Ministry of Human Resources & Department, Govt. of India, New Delhi.
2. The Principal Jawahar Navodaya Vidyalaya, District Mahoba, U.P.

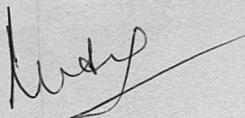
..... Respondents

By Advocate: None

ORDER

Heard the learned counsel for the applicant.

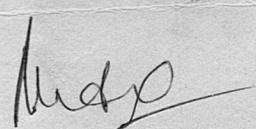
The applicant-Naripat Lal was initially appointed as Chowkidar on temporary basis during the year 2003. He has also been performing other duties in addition to the aforesaid duty with the respondents. Even though he has completed nearly three years of continuous service, but no steps have been initiated for regularizing him on the aforesaid post. The applicant, accordingly, prays for a direction to regularize him on the aforesaid post.



2. Sri R.K. Pandey holding brief of Sri Nitay Tripathi, counsel for the applicant submits that the applicant has already made a detailed representation dated 30.6.2006 before the Principal, Jawahar Navodaya Vidyalaya, Mahoba in this regard which is lying un-decided at their end. He further submits that the applicant will be satisfied if the aforesaid representation is decided by the respondent no.2 within a definite time frame and in accordance with law.

3. I have considered the matter. Since the applicant has already rendered nearly three years of service on the aforesaid post and he has continuously been working on the said post, and that the authorities sofar, the request of the applicant does merit consideration.

4. In view of the above, the O.A. is disposed of at admission stage itself with the direction to the respondent no.2 to consider and decide the aforesaid representation of the applicant through a reasoned and speaking order within a period of two months from the date of receipt of copy of this order, under intimation to the applicant. No order as to costs.



MEMBER-A

GIRISH/-